

NOTICE

It is for information to all concerned that henceforth, if any bail application or any application is filed in a criminal proceeding, a photocopy of Photo identity card and a copy of address proof of the Pairvikar, issued by the Government or any Government Agency should be annexed with the said application. The said photocopies would be duly attested by either the Oath Commissioner of the High Court or by any notary. Absence of these, documents will render the application defective.

By Order,

Sd/-

**Dated the 21st August, 2018
High Court of Jharkhand, Ranchi**

**(Sanjeev Kumar Das)
Joint Registrar (L&C)/c**